BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGA LORE BENCH, BANGALORE

DATED THIS THE SIXTEENTH DAY OF FEBRUARY, 1987

Present: Hen'ble Shri.Ch.Ramakrishna Rae Member(J)

Hen'ble Shri L.H.A.Rege

Member (AM)

APPLICATION No.468/86(F)

K.Satyanarayana, H.Ne.7181, Yellapur Oni, Hubli - 580 028.

APPL ICANT

Vs.

The Divisional Engineer, Telegraphs, 19/8, Hindustan Complex, B.V.K.Iyengar Read, Bangalore - 560 009.

RESPONDENT

( Shri M.S.Padmarajaiah

Advecate )

This application has come up before the court today. Hen'ble Shri L.H.A.Rege, Member(AM) made the following:

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## ORDER

In this application filed under Section 19 of the Administrative Tribunals Act, 1985, the applicant challenges the impugned orders dated 10.1.1985(Annexure-A), 19.1.1985(Annexure-C) and 2/4.2.1985(Annexure-H) passed by the Divisional Engineer, Telegraphs, Bangalers(DE for short), the respondent, and prays that the same be quashed and that the respondent be directed to pay his salary, for the duty rendered by him, on the dates v4z., 8.1.1985, 9.1.1985 and 29.1.1935 to 31.1.1985, which days, were treated as dies non, by the respondent.

2. At the material point of time, the applicant was working as Office Assistant in the office of the DE, the respondent. On 10.1.1985, the respondent informed the appli-

cant(Annexura—A), that it was found, that he was not present in the General Section of his Office, from 10.00 hours to 17.00 hours, on 8.1.1985, and therefore his absence from duty on that day was treated as dies non. The applicant represented thereon, te the respendent on 11.1.1985 (Annexure-B), explaining that he was actually present in the effice, but the Section Superviser (General), had evicted him from the Section, stating that he had ne place and work therein. On 19.1.1985, the respondent informed the applicant(Annexure-C), that he was unauthorisedly absent from duty, from 13.30 hours on 9.1.1985 and had initiated the attendance register on 9.1.85 at 1700 hours in respect of 8.1.1985 and 9.1.85 and therefore, this absence was being treated as dies non, under Rule 62 of the Pest and Telegraph Manual Velume III. The applicant submitted a representation thereon, to the respondent, on 21.1.1985(Annexure-D), stating, that he had signed the attendance register en 8.1.1985 at 1700 hours and that he was en casual leave for half day, the next day is., on the forencen of 9.1.85, and therefore, the question of his signing the attendance register en 9.1.85, for 8.1.85 and 9.1..35 did not arise. He had further stated, that even though he was on duty, he was treated as absent, and no work and seat were allotted to him in the Section. Furthermore, he submitted, that if he had really signed the above entries en 9.1.85, the Section Supervisor could have promptly objected therete, but this was not done and therefore, the action of treating him as dies non, on 8.1.85 and 9.1.85 was not proper.

on 30.1.1985(Annexure-E), the applicant had addressed a letter to the respondent, requesting him to grant earned leave from 29.1.1985 to 31.1.85, in lieu of casual leave of one-and-a-half day as requested for, in his letter dated 28.1.85.

The respondent, in his telegram dated 29.1.1985(Annexure-F) had sanctioned casual-leave of one day, to the applicant, for 29.1.1985 and directed him to resume duty on 30.1.1985. By his telegram dated 30.1.1985(Annexure-G), the respondent informed the applicant, that earned leave from 29.1.85 to 31.1.85 applied for by him, was not sanctioned and directed him to resume duty forthwith. Since the applicant did not resume duty as directed, the respondent informed the applicant on 2/4/.2.1985(Annexure-H), that his unauthorised absence from duty, from 29.1.1985 to 31.1.1985, was treated as dies non, without prejudice to any disciplinary action, which may be initiated against him, under C.C.S.(CCA) Rules, 1965.

- The applicant appealed thereon to the Director, Telecommunication, Bangalere (Director, for short) on 6.2.1985 and 7.2.1985 (Annexures J and K respectively) alleging malice and arbitrariness, on the part of the respondent, in treating the above period of his absence as dies non. In reply to this appeal, the Director informed the respondent on 18.2.1985 (Annexure L-1), that grant or rejection of leave, was the full discretion of the leave sanctioning authority and the question of revoking the decision of the latter in the case, did not arise, and therefore, he rejected the applicant by the respondent on 25.2.1985 (Annexure-M).
- 5. Aggrieved by this decision, the applicant has come before this Tribunal for redress.
- The applicant presented his case in person. The leit metif of his contention is, that the respondent had intently visited the previsions of C.C.S.(CCA) Rules, 1965

and the principles of natural justice to cause him harassment, and that the respondent treated the period in question, as dies non, without affording him eppertunity for explanation, which is vielative of natural justice. He submitted, that he was en duty en 8.1.85 upts 1700 hours and had en 8.1.85. itself applied for casual leave on the foreneon of 9.1.1985, but the Section Supervisor, who had left the office earlier on 8.1.85. had made a cross-mark in the attendance register, against the name of the applicant, who had signed the attendance register just below this cross-mark. He stated, that the respondent had sanctioned him casual leave for half-a-day, on the ferencen of 9.1.85, as applied for by him and he had avalied of the same to attend a case relating to a writ petitien filed by him in the High Court of Judicature, Karnataka, the natice regarding which, had been served an the respondent. This according to the applicant, seems to have provoked the respendent, to take a vengeful attitude towards him, as barely after 10 days on which the above writ petition was admitted ie.. on 19.1.85, he issued a letter to him (Annexure-C), treating 9.1.85 as dies nen against him, on the ground of his unauthorised absence from duty. The applicant submitted that this was ulterierly metivated, as, if he was really absent on 9.1.1985, after 1330 hours, the respendent could have initiated action promptly and not after a lapse of 10 days, during which peried, the above writ petition was admitted. According to the applicant, the respondent had admitted, in Annexure-C, that he was absent from duty only from 1330 hours, and yet had treated the entire day, viz., 9.1.85 inclusive of the casual leave of half-a-day sanctioned to him that day, as noted in the attendance register, as dies non and deducted his salary for that day. The applicant contends, that the

leave ence sanctioned to him cannot be treated as dies non, and that the respondent had done this out of revenge.

- The applicant further submits, that he had applied for casual leave of a day and a half, on 29.1.85 and on the foreneon of 30.1.85. Later, on 30.1.85, the applicant requested the respondent(Annexure E) to sanction earned leave of 3 days, from 29.1.85 to 31.1.85 instead, but this was denied to him and even the casual leave sanctioned to him earlier on 29.1.85 was cancelled.
- learned Counsel for the respondent averred, that the unauthorised absence of the applicant, on the days in question, was treated as dies non, in accordance with the rules of the Post and Telegraph Department. According to him, the absence of the applicant on 8.1.85, was treated as dies non, on the basis of the report dated 9.1.85, of the Senior Section Supervisor (General and Pensions Section)(Annexure-I), who had remarked, that the applicant was absent from duty in the Section from 1000 hours to 1700 hours on that day and had left the Section, after signing the attendance register at 1000 hours. The applicant was marked dies non for this day, in accordance with Rule 62 of P&T Manual Volume III, which reads thus:

"Absence of officials from duty without prior permission or when on duty in office, they have left the office without prior permission, or while in office, they refused to perform the duties assigned to them is subversive of discipline. In cases of such absence from work, the leave sanctioning authority may order that the days on which work is not performed to be treated as 'DIES NON' ie., they will neither count as service nor be construed as break in service. This will be without prejudice to any other action that the competent authority might take against the persons reserting to such practices".

- 9. Accordate Counsel for the respondent, treatment of unauthorised absence as dies non, is not tantameunt to imposing penalty, as it is not one of the statutory penalties specified in Rule 11 of the CCS(CCA) Rules, 1965. Hence, it was not necessary, to call for the explanation of the applicant, before treating the period in question as dies non.
- Counsel for the respondent admitted, that the 10applicant was granted casual leave on 29.1.1985, on condition, that further extension of leave will not be allowed and that he should report for duty the next day. He submitted, that according to Rule 16 of the Leave Rules,applicable to the Central Gevernment servants, leave cannot be claimed as a matter of right and that leave of any kind can be refused er reviewed by the competent authority, when exigency of public service se demands. As the applicant failed te resume duty on 30.1.85, despite the natice served by the Enquriy Officer on him, to attend a departmental enquiry en that day, the leave sanctioning authority refused earned leave applied for by the applicant, for the period from 29.1.85 to 31.1.85 and directed him to resume duty at ence. As the applicant disabayed the instructions of the respondent, the period of his unauthorised absence from 29th to 31st January 1985 was treated as dies non, in accordance with Rule 62 ibid. Counsel affirmed, that the appeal of the applicant, was rightly rejected by the Director and that there are no grounds to reveke the orders passed by the respondent, treating the paried of unauthorised absence of the applicant on the dates in question as dies non.
  - 11. We have heard the rival contentions and examined the matter carefully. It is evident, that the respondent had sanctioned casual leave to the applicant, on the foreneon of 9.1.85 and 29.1.85. Casual leave for this period having

ence been sanctioned by the respondent and availed by the applicant, in fairness, the respendent could not have cancelled the same at a later date and therefore in our view, the applicant was entitled to avail of the basual leave sanctioned to him and consequently, this period cannot be treated as dies non by the respondent. As for rest of the dates, there is evidence to prove that the applicant did not attend duty and therefore, the respondent was within his right te treat this peried as dies nen, in accordance with Rule 62 ibid though it would have been desirable, in the interests of justice, to afford an opportunity to the applicant, to give his explanation, before taking a decision in the matter. We must also observed that the Director of Tele-Communication, Bangalare, instead of giving a lacenic reply to the applicant, should have elaborated reasons for rejecting the appeal and should have sent the raply direct to the applicant instead of through the respondent.

12. Nevertheless, taking a helistic view of the circumstances under which the period in question was treated as dies non, by the respondent against the applicant, we make the following order:

We upheld the decision of the respondent as affirmed by the Director, Tele-communication, Bangalore, in appeal, to treat the period in question as dies non, except for the dates viz., the foreneon of 9.1.1985 and 29.1.1985 when casual leave was actually sanctioned by the respondent and availed of by the applicant. The applicant will be entitled to receive his salary and allowances for this period of casual leave sanctioned by the respondent.

The application is disposed of in the above terms.

But, We make no order as to costs.

Enfamolielf.

MEMBER (AM) 1 1/2 2 1987